

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.345/MP/2023 along with IA No. 86/2023**

- Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016.
- Petitioners : Warora Kurnool Transmission Limited (WKTL)
- Respondents : Tamil Nadu Generation and Distribution Corp. Ltd. (TANGEDCO) and Ors.
- Date of Hearing : **9.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, WKTL  
Ms. Sakshi Kapoor, Advocate, WKTL  
Shri Rajesh Jha, Advocate, WKTL  
Shri Afak Pothiawala, WKTL  
Shri Anand Ganesan, Advocate, Karnataka ESCOMs  
Ms. Ritu Apurva, Advocate, Karnataka ESCOMs  
Shri Karthikeyan Murugan, Advocate, Karnataka ESCOMs  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Ms. Priyansi Jadiya, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the parties require two hours to argue the case and requested to fix another date for the hearing. Accordingly, the matter was adjourned. The interim directions issued under Para 37 of the order dated 7.2.2021 in Petition No. 334/MP/2020 shall be continued.

2. The Petitioner was further directed to furnish the following details/information, on an affidavit, within two weeks:

- (a) The Petitioner, vide RoP for the hearing dated 27.9.2024, was asked to submit the Diagram of Warora-Warangal New 765kV D/c line and Diagram of Warora- Warangal New 765kV D/c line by superimposing the route followed by the Petitioner on the three alternate routes indicated under the survey report of the BPC. However, the Petitioner submitted the diagram by superimposing only one route of the BPC survey. Therefore, the Petitioner is again directed to provide the Diagram of Warora-Warangal New 765kV D/c line and Diagram of Warangal New- Hyderabad 765kV D/c line by

superimposing the route followed by the Petitioner on all the three alternate routes indicated under the survey report of the BPC.

- (b) The Petitioner vide RoP for the hearing dated 27.9.2024, was directed to provide a copy of the letter of declaration of COD/deemed COD for Element 7. However, the Petitioner has not submitted the same by saying that WKTL was acquired by AESL in 2021 from Essel Infra and COD of Element 7 was declared on 29.3.2019. The Petitioner should have acquired the company along with all relevant documents of which COD is a very important document. The Petitioner is required to obtain the same from Essel Infra if it had not taken while acquiring the assets from Essel Infra and submit the same on record.
- (c) As per Clause 12.3.1 of the TSA, the notification of Change in Law event is required to be given as soon as reasonably practicable after becoming aware of the same. The Petitioner to clarify the reason for delay in giving the notification in respect of the following:
- (i) Element 2 – delay of more than five years in giving Change in Law notification for increase in compensation to be paid to the landowners for Element No. 2 in Maharashtra due to Govt. of Maharashtra Notification.
  - (ii) Elements 3, 5 and 6 – delay of more than one year in giving Change in Law notification for introduction of compensation to be paid to the landowners for RoW for transmission line corridors in Telangana and Andhra Pradesh in view of Orders issued by the District Collectors of Kunool, Guntur and Ranga Reddy districts.

3. The Petition will be listed for hearing on **6.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**